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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

OA. 955/99

dt. 28-7-2000

Between

Dr. V. Ayyagari : Applicant

and

Secretary
M/o Human Resources Development
Govt. of India, New Delhi 1

2. Secretary
ICAR, Krishi Bhavan
New Delhi 1

3. Secretary
Agricultural Scientists Recruitment
Board, Krishi Anusandhan Bhavan
Pusa, New Delhi 12

: Respondents

Counsel for the applicant : C. Suryanarayana
Advocate

Counsel for the respondents : N.R. Devaraj
SC

Coram

Hon. Mr. Justice D.H. Nasir, Vice Chairman

Hon. Mr. R. Rangarajan, Member (Admn.)

2

Order

Oral order (per Hon. Mr. R. Rangarajan, Member (Admn.))

Heard Mr. C. Suryanarayana for the applicant and Mr. W. Satyanarayana for Mr. N.R. Devaraj for the respondents.

2. This OA is filed for the following reliefs:

" To call for the records relating to the impugned orders in ICAR's files No.1(5)/98-Per.IV, dated 27-2-99 (Annex.A.5) in so far as it relates to para 1(vi) thereof and No.70(1)/94-Per.III dated 5-5-99 (Annex.A-7) and to quash the same and consequently to declare that the age of Superannuation of ICAR's employees is 62 years and that the applicant is entitled to continue in service till he attains the age of 62 years which is the declared age of superannuation of ICAR's employees.

3. When the OA was taken up for hearing the ~~standing~~ ^{Counsel for the applicant} ~~counsel~~ ^{and} submits that he is withdrawing the OA and will file a fresh OA.

4. Even if the OA is withdrawn and a fresh OA is filed the period from the date of admission till today will not be counted for the purpose of limitation if it arises.

5. The OA is disposed of as withdrawn. No costs.

One

(R. Rangarajan)
Member (Admn.)

Two

(D.H. Nasir)
Vice Chairman

Dated : 28 July, 2000
Dictated in Open Court

My
copy

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH: HYDERABAD

COPY TO:-

1ST ADD. TAND. COURT.

1. HON. MEMBER
2. HON. (ADMN) MEMBER
3. HON. (JUDL) MEMBER
4. D.R. (ADMN) ✓
5. SPARE ✓
6. ADVOCATE
7. STANDING COUNSEL

TYPED BY CHECKED BY
COMPARED BY APPROVED BY

THE HON'BLE MR. JUSTICE DR. NASIR
VICE-CHAIRMAN

THE HON'BLE MR. R. RANGARAJAN
MEMBER (ADMN)

THE HON'BLE MR. D.S. JAI PARAMESHWAR
MEMBER (JUDL)

DATE OF ORDER 28/7/2001

MA/RM/CP.NO

IN

PA. NO. 955/99

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALLOWED

C.P. CLOSED

R.A. CLOSED

(7 copies).

DISPENSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDER REJECTED

NO ORDER AS TO COSTS

